

## **ORDER**

For the purpose of taking preventive and remedial measures and for combating the impending threat of COVID-19, following Committee is hereby constituted with immediate effect –

### **Subordinate Courts**

1. Hon'ble Mr. Justice Sudhir Agarwal
2. Hon'ble Mr. Justice B. Amit Sthalekar
3. Hon'ble Mr. Justice Siddhartha Varma

The Committee shall be empowered to suggest all necessary steps to be taken and further to monitor the entire campaign in all the Courts Subordinate to Allahabad High Court.

Sd/-  
CHIEF JUSTICE  
15.03.2020

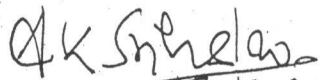
**ORDER**

Hon'ble the Chief Justice, vide order dated 15.03.2020, has been pleased to constitute a Committee for the purpose of taking preventive and remedial measures for combating the impending threat of COVID-19, as under:-

**Subordinate Courts**

1. Hon'ble Mr. Justice Sudhir Agarwal
2. Hon'ble Mr. Justice B. Amit Sthalekar
3. Hon'ble Mr. Justice Siddhartha Varma

Registrar (J) (Infrastructure-Subordinate Courts) is nominated as Presenting Officer of the above Committee.

  
15/3/2020  
**Registrar General**  
**15.03.2020**



**MOST URGENT / TOP PRIORITY**

**E-mail**

**From:**

**Registrar General  
High Court of Judicature at  
Allahabad**

**To:**

**All the District Judges / OSDs  
Subordinate to the High Court of Judicature at  
Allahabad**

**No. PS (RG) / 25 / 2020 : Allahabad**

**Dated: March 15, 2020**

**Subject: For taking all necessary preventive and remedial measures to combat the impending threat of spread of Novel Coronavirus (COVID-19).**

Sir/Madam,

Kindly take reference of the Notification dated 13.03.2020, issued by this Hon'ble Court and also the Government Notification No. 548 / five-5-2020 dated Lucknow, 14 March, 2020. Copies of both the notifications are enclosed herewith, for ready reference.

In view of the above, you are requested to ensure that all necessary preventive and remedial measures, to combat the impending threat of spread of Novel Coronavirus (COVID-19), are taken with the help of Chief Medical Officer/ Chief Medical Superintendent, of your district. For effective implementation of preventive and remedial measures, a dedicated team of officers/officials be constituted in your district, for one month. Action taken report in the matter be sent to this Hon'ble Court, on day-to-day basis.

You are, further requested to make sure that the contents of this letter are also brought to the notice of all the Presiding Officers of the Commercial Courts, Motor Accident Claim Tribunals and Presiding Officers of Land Acquisition, Rehabilitation & Resettlement Authorities of your district, for strict compliance.

The matter may kindly be treated as **MOST URGENT**.

*with regards,*

Encl: As above

Yours faithfully

*Ajai Kumar Srivastava-I*  
15/3/2020

(Ajai Kumar Srivastava-I)

Registrar General